

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-144 (PB)/2017

IN THE MATTER OF:

ICICI Bank Limited

.... Applicant

Vs.

SR Foils & Tissue Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President


Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant :

For the Respondent :

ORDER

A copy of the status report filed by Insolvency Professional is taken on record. The office is directed to maintain the record to be utilized at the time of final hearing.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

31.08.2017
Vineet